

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(12)

OA 882/92

New Delhi this the 8th day of April, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hon'ble Shri K. Muthukumar, Member (A)

Shri Radha Raman,
s/o Sh. Kanhiyi Lal,
V&P.O. Baghola Ter Palwal,
Distt. Faridabad, Haryana

(None for the applicant)

.. Applicant

vs.

Union of India and Ors

1. Through the Director General(Works)
C.P.W.D. Nirman Bhawan,
New Delhi.

2. The Secretary,
U.P.S.C. Dholpur House,
New Delhi.

(None for the respondents)

.. Respondents

ORDER (ORA)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

None for the parties, even on the second call.

We note that proxy counsel for the applicant had taken an adjournment on the last date of hearing i.e. 27.2.97. Even on that date, none had appeared on behalf of the respondents. In view of the further observations made in the order dated 27.2.97, this application is dismissed for default and non prosecution.


(K. Muthukumar)
Member (A)


(Smt. Lakshmi Swaminathan)
Member (J)

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